

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 409**

**CA/24/ND/2024, IA/422/ND/2023 in CP/164/ND/2023**

**IN THE MATTER OF:**

Pawan Kumar Shah	...	Applicant
Versus		
Orion Fabrics Pvt. Ltd.	...	Respondent

**Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 01.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Vartika Singh, Mr. Deepak Kumar Mr. Siddharth Praveen Acharya, Advs.
For the Respondent	: Mr. Rakesh Kumar, Mr. Ankit Sharma, Mr. Yash Dhawan, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present physically. Learned Counsel for the applicant has submitted that they have filed an affidavit along with supporting documents. Both the parties have jointly requested to post this matter for arguments. Let this matter be posted to 21.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**